

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH**

Original Application No. 040/00033/2017

Date of Order: This, the 27th day of September 2018

**THE HON'BLE SMT. MANJULA DAS, JUDICIAL MEMBER
THE HON'BLE MR. N. NEIHSIAL, ADMINISTRATIVE MEMBER**

Sri Brajesh Chandra Das
Son of late Ram Gopal Das
Geruapar, P.O. Sarupeta
District- Barpeta, Assam 781318.

...Applicant

By Advocates: Mr. H.K. Das, Mr. A.R. Gogoi & Mr. U. Pathak

-Versus-

1. Union of India
Represented by its Secretary
To the Government of India
Ministry of Environment and Forest
Paryavaran Bhawan, CGO Complex
Lodhi Road, New Delhi- 1.
2. The Director (IFS Division)
Ministry of Environment and Forest
Paryavaran Bhawan, CGO Complex
Lodhi Road, New Delhi- 1.
3. The State of Arunachal Pradesh
Represented by the Principal Secretary
Environment and Forest Department
Itanagar- 791111.
4. The Principal Chief Conservator of Forest
Arunachal Pradesh, Itanagar- 791111.
5. The Chief Conservator of Forest
Western Circle, Banderdewa
Arunachal Pradesh, Pin- 791123.

6. The Director of Accounts
 Government of Arunachal Pradesh
 Naharlagun, Arunachal Pradesh.

...Respondents

By Advocate: None

O R D E R (ORAL)

MANJULA DAS, JUDICIAL MEMBER:

Heard Mr. H.K. Das, learned counsel for the applicant, perused the pleadings and material and placed on record.

2. In the instant case, notice was issued on 20.02.2017 and Mrs. Kakali Saikia, learned Addl. CGSC accepted notice on behalf of the respondents. From perusal of record, it is noted that Addl. CGSC Mrs. Kakali Saikia did not appear earlier on several occasions. Today also, when the matter was taken up, neither learned Addl. CGSC for the respondents nor representatives of the respondent department appeared. Accordingly, as agreed to by Mr. H.K. Das, learned counsel for the applicant, matter is taken up today for disposal.

3. It was submitted by Mr.H.K.Das, learned counsel for the applicant that vide office order No.32012/2/2010-IFS-I (AGMUT) dated 02.07.2013, the respondents have passed

certain orders in compliance of this Tribunal order dated 30.06.2009 in OA.125/2009. According to the learned counsel, there were some errors in fixation of salary in the Senior Time Scale as on 01.01.1994 and the same was corrected by the respondents vide order No.WAC/E-53/94/2148-54 dated 29.04.2016 but the consequential benefits have not been effected.

Learned counsel submitted that applicant is an old pensioner and needs court's intervention for early refixation of pension and payment of arrears.

4. At the time of argument, learned counsel for the applicant has produced a letter dated 02.05.2017 issued by the office of the Accountant General (A&E), Assam, Maidamgaon, Beltola, Guwahati on the subject of 'Payment of Revised Pension etc. in respect of Shri Brajesh Ch. Das Retd. DCF holder of PPO No. Pen/AP/13079/05-06/430/9197 as well as letter dated 08.11.2017 by which the Revised Authority recommended for Fixation/Revision of Pension of Pre-2006 Pensioners/Family pensioners based on 7th CPC recommendation in terms of O.M. dated 12.05.2017 issued by the Govt. of India. According to Das, although pension of the applicant has been revised under PPO No. Pen/AP/13079/05-

06/430/9197, however, pension amount has not been released/disbursed to the applicant.

5. We have perused the letters dated 02.05.2017 as well as Revised Authority letter dated 08.11.2017 and it is found that although the pension of the applicant was fixed, however, effect of disbursement/releasing of pension amount has not been done by the respondent authority. Prima facie we feel that pension amount ought to have been released by the respondent authority immediately keeping in mind that applicant is an old pensioner. Accordingly, we direct the respondent authority more particularly the respondent No. 6, the Director of Accounts, Government of Arunachal Pradesh, Naharlagun, Arunachal Pradesh to release the pension amount in favour of the applicant as has been fixed/revised vide letters mentioned above within a period of one month from the date of receipt copy of this order.

6. O.A. stands disposed of. No order as to costs.

(N. NEIHSIAL)
MEMBER (A)

(MANJULA DAS)
MEMBER (J)